

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

C. P. NO. 43(ND)17

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2017**

**NAME OF THE COMPANY:**Sh. Amrik Singh Saluja V/s. M/s. Onyx Stone Pvt. Ltd. &Ors.

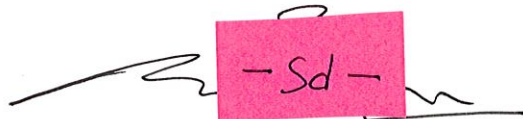
**SECTION OF THE COMPANIES ACT:** 241/242

| <b>S.NO.</b> | <b>NAME</b>            | <b>DESIGNATION</b>   | <b>REPRESENTATION</b> | <b>SIGNATURE</b> |
|--------------|------------------------|--|-----------------------|------------------|
|              | For the Petitioner (s) | : Mr. Rishi Kapoor, Advocate<br>Mr. Rohit Srivastav, Advocate                        |                       |                  |
|              | For the Respondent (s) | : Mr. Anuj Kumar, Advocate<br>Mr. Anuj Verma, Advocate<br>Mr. Mohit Sharma, Advocate |                       |                  |

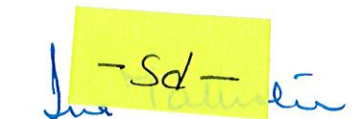
**Order**

Yet another adjournment is being prayed for on the grounds of personal difficulty of the petitioner's counsel. The same is vehemently opposed by the opposite party. Last opportunity is being given to the petitioner to argue their case, failing which the case is likely to be dismissed for non-prosecution.

To come up on 24<sup>th</sup> August, 2017.



**(S. K. Mohapatra)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**